



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar /Jammu)

Notification
Jammu, the 20th February, 2017.

SRO 63 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Sh E.A.Tak, Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled State Vs Darshan Lal and others involving offence punishable under section 302 RPC, FIR No.48/2015 pending before the Court of Ld.Prpl. Sessions Judge, Jammu.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law Justice and Parliamentary Affairs.

No.LD (ACQ) 2016/166/Jammu.

Dated: - 20 - 2 - 2017

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. Prpl. Sessions Judge, Jammu.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu.
7. Public Prosecutor, Jammu.
8. Sh.E.A.Tak, Advocate J&K High Court, District Court Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
9. General Manager, Government Press, Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).

(Manzoor Ahmad Lone)
Deputy Draftsman,
Department of Law Justice and Parliamentary Affairs